

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 103
(IB)-1846(PB)/2019

IN THE MATTER OF:

Ratan Projects & Engineering Company Pvt. Ltd. Applicant/petitioner
v.
The Indure Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Mr. Prateek Gupta & Ms. Priya Arora, Advs.
For the Respondent Ms. Vasundhra Bhardwaj & Mr. Varun Gupta, Advs.


ORDER

Ld. Counsel for the respondent seeks a short indulgence and requires for some time to file reply stating that the corporate debtor is handling three different projects in three different states hence receiving the papers with respect to the said project taking time. As a last chance ten days time is granted to the respondent to file reply with a copy in advance to the counsel opposite.

List for arguments on 13.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)